

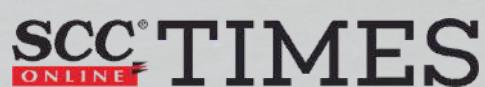
# 2nd NLUJ-INDUSLAW CORPORATE LAW REVIEW SUMMIT, 2024

*in collaboration with the Securities and Exchange Board of India, SCC OnLine-SCC Times*

# CALL FOR PAPERS

5th & 6th OCTOBER, 2024

HALLS OF LEARNING



# ABOUT THE EVENT

The 2nd edition of the NLUJ-IndusLaw Corporate Law Review Summit [“the Summit”] in collaboration with the Securities and Exchange Board of India [“SEBI”], will comprise of a paper presentation and a panel discussion. The summit shall be hosted by National Law University, Jodhpur in its premises on 5th and 6th of October, 2024.

The goal of the summit is to promote research and knowledge growth in emerging trends of corporate and commercial laws in India. Here, through paper presentation, the summit aims to provide a platform for participants to share their expertise, ideas, and research on the latest developments, challenges, and opportunities in corporate and

commercial laws. It will invite legal scholars, practitioners, and students. The insights gained from this event will undoubtedly enrich the legal community of the field and pave the way for better practices and policies.

The summit, also consists of a panel discussion with legal luminaries in the field of Corporate and Commercial laws through which the participants can acquire invaluable knowledge. It will create an opportunity for students and young scholars to engage in intellectual conversations about corporate and commercial laws. The topic for the panel discussion shall be released soon on our website and social media handles.

## ABOUT JCLG

The Journal on Corporate Law & Governance [“the Journal”] is a research hub under the rubrics of National Law University, Jodhpur, dedicated to research and development of governance standards for the corporate world. To promote holistic research on areas covered within the broad ambit of corporate law, the Journal came out with an annual publication in 2008. The Journal is evidence of invincible research, thought-provoking ideas, and significant academic and intellectual standards. It offers a forum for critical research on the interplay of contemporary corporate law issues, both from an academic and industry perspective. The Journal is peer-reviewed with ISSN serial publication No. 0976- 0369 and indexed on HeinOnline, SCC Online and Manupatra.

## ABOUT NLUJ

National Law University, Jodhpur [“NLUJ”] is an institution of national prominence established under the National Law University, Jodhpur Act, 1999 by Rajasthan State Legislation. It is established for the advancement of learning, teaching, research and diffusion of knowledge in the field of law. The University aims to impart the rich heritage of legal thought and tradition, simultaneously providing breadth and depth of instruction. NLUJ is committed to the advancement of knowledge and learning and is striving to become a centre for excellence in legal studies. It is dedicated to churning out committed lawyers of highest academic and professional standards and producing top quality legal scholars.



# PATRON-IN-CHIEF



Heralded as an embodiment of scholarly excellence and visionary guidance, Prof. (Dr.) Harpreet Kaur, the Honourable Vice Chancellor, stands as a beacon of academic distinction and a true advocate for legal education. Her illustrious academic pursuit, encompassing M.Sc., LL.B., LL.M. in Commercial Laws, and LL.D. in Company Law. The boundaries of various legal domains, including Company Law, Securities Regulations, Competition Law, and Comparative Private Law, are transcended by the expertise of Prof. Kaur. In the course of her extensive teaching experience, positions at NLU Delhi and the University of Bergen, Norway have been held by her. Furthermore, through contribution in the form of publications, legal literature has been significantly influenced by her.

# CHIEF EDITOR



Dr. Manoj Kumar Singh is working as Associate Professor. He has a teaching experience of 17 Years at NLUJ in the field of Taxation Laws. He is a postgraduate in law from Banaras Hindu University, Varanasi. He has professional experience as a lawyer for two years. He has attended/organised workshops and conferences at various levels in relation to Corporate Law and Taxation. His area of interest is Taxation and commercial Laws. He is Executive Director, Centre for Tax Laws and Chief Editor of Journal on Governance. He is Placement Director at NLUJ. He has published papers on various issues relating to Domestic and International taxation in the journals of National and International repute.

# ABOUT INDUSLAW

IndusLaw is an Indian law firm advising clients worldwide on Indian law, in relation to their transactional goals, business strategies and resolution of disputes.

Founded in 2000, it has offices in Bengaluru, Chennai, Delhi & NCR, Hyderabad, and Mumbai. Their team works seamlessly across practice areas and offices, applying their experience across all transactional, advisory, regulatory and dispute

resolution matters. Their lawyers provide advice to corporates, investors, funds, financial institutions, borrowers, contractors, not-for profit organizations, individuals, start-ups and multi-national corporations across a range of industry sectors and on a variety of matters from regulatory and advisory, to transaction & exit structuring and dispute resolution.

# ABOUT SEBI

The Securities and Exchange Board of India ["SEBI"] was established as a statutory body in the year 1992. The Preamble of the Securities and Exchange Board of India describes the basic functions of SEBI as "...to protect the interests of investors in securities and to promote the development of, and to regulate the securities market and for matters connected therewith or incidental thereto"

# ABOUT SCC

SCC Online and SCC Times are collaborating with the summit. SCC Online will be the exclusive "Knowledge Partner" and SCC Times as exclusive "Media Partner". EBC is a publishing house of international repute and an acknowledged leader in the field of legal publishing brings in SCC Online. For 75 years, they have been providing reliable legal information: Legal Commentaries, Statutory

Law and Law Reports. Supreme Court Cases (SCC) is the most cited law report by the Supreme Court of India. All that expertise and experience has gone into curating the content which is available on SCC Online. The mark of EBC stands for authenticity, reliability and promptness. Thereby it also fulfils its commitment to the rule of law.





# THEMES

Individuals desiring to take part in the Summit are encouraged to bring a diverse perspective to the subject matter, while also considering a wide range of issues related to commercial and corporate laws. The submissions should be contemporary and relevant, showcasing in-depth research and excellent scholarly standards. Additionally, authors are encouraged to employ diverse methodologies and ground their research in the analysis of existing judgements, legal documents and sources, or empirical data.

The indicative topics or areas that may be covered are :

- Corporate Governance
- Banking & Finance
- Insolvency Law
- Investment Law and Foreign Investment
- Securities Law
- Capital Markets
- Corporate Finance
- Mergers and Acquisitions
- Reverse Mergers
- Project Finance
- Corporate Social Responsibility
- Cross Border Mergers
- Digital Lending
- ESG
- Fintech Law



## Categories of Submission

- Long articles - 4000 to 7000 words\*
- Short articles - 2000 to 4000 words\*
- Legislative comments - 2000 to 4000 words\*
- Case comments - 2000 to 4000 words\*

*\*The word limit is exclusive of the abstract and the footnotes.*

# SUB-THEMES

The indicative sub-themes for the paper presentation are as follows:

- Is offering public equity shareholders the chance to purchase shares after CIRP a safeguard or a short-sighted decision?
- Safeguarding Minority Shareholders in public listed companies: SEBI's Framework
- Examining the complexities of CRPS holders and creditors in the case of Global Credit Limited v. Sach Marketing
- A call for sectoral insolvency frameworks in Indian market.
- A year of progress towards dematerialization: Analyzing the MCA Amendment 2023 and its implications.
- The prospective implications of SEBI's T+0 settlement policy on the Indian financial market
- ICDR Amendment 2024: Examination of the amendments to the Issue of Capital and Disclosure Requirements (ICDR) Regulations.
- Ascertaining the root cause of soaring premiums for certain IPO shares
- Impact of SEBI's Regulations on Algorithmic Trading and High-Frequency Trading (HFT) in India
- RBI's Draft Regulatory Framework for Electronic Trading Platforms (ETPs)
- Regulating Futures and Options in India
- Quant Mutual Fund Fiasco - An exploration of front running in india
- Revamping India's OTC Derivatives: New Safeguards and Future Directions
- Unravelling RBI's Climate Disclosure Mandate: A Step towards Financial Sustainability?
- SEBI's Consultation Paper on Valuation Framework for AIFs

Please note that the list of sub-themes is merely suggestive and non-exhaustive in nature. The authors can choose to submit manuscripts on other relevant and contemporary topics.



# SUBMISSION GUIDELINES

Submissions are expected to be an original work of the author and meet high academic standards. The following guidelines ought to be followed:

1. The title must succinctly encapsulate the topic and explain the body of work;
2. There must be an abstract (250-300 words) which briefly describes the idea behind the submission, its structure, and the authors' conclusion(s);
3. The journal accepts a similarity score of up-to 10% and anything above will be out-rightly rejected.
4. Co-authorship is permissible only up to a maximum of two authors.

5. Kindly adhere to the following formatting guidelines:

- The title and subtitles must be in Garamond font, size 12, bold, small caps, and centrally aligned..
- The text of the main body of the manuscript must be in Garamond font, size 12, with 1.15 line spacing and automatic spacing between paragraphs, and it should have justified alignment.
- We accept citations in the form of footnotes, which must be in Garamond font, size 10, with single spacing, justified alignment, following the Bluebook 20th Edition guidelines.

## COPYRIGHT

Submissions made to the summit are on an exclusive basis. These submissions must not have been previously published or submitted for publication elsewhere. The contribution presented to and accepted for publication along with the copyrights therein shall be the intellectual property of the Summit and shall vest with the Journal.

## REGISTRATION

There is no paper submission fee initially. Once the papers have been submitted, the editorial board of the journal will review all the entries, and a total of 15 entries shall be shortlisted for the paper presentation after the review process. The author(s) will be intimated of the shortlist tentatively by September 14, 2024.

After selection, the authors will be required to pay INR 2500 for single-author entries and INR 4000 for co-authored entries, which will cover their accommodation and meals. Payment details will be communicated at a later stage.

# ELIGIBILITY AND MODE OF SUBMISSION

Authors must be pursuing their education from any recognized university in India for the academic year of 2024-2025 or be graduates from any recognized university, as to be eligible for participation in the Summit. Authors are requested to e-mail their manuscripts by August 15, 2024 on: [journal.governance@gmail.com](mailto:journal.governance@gmail.com).

The mail must contain the following documents, in addition to the manuscript and personal details and affiliation of the author(s), without which the submission will not be accepted: –

- An originality statement, signed by the author(s), declaring that the manuscript is the original work of the author(s);
- A copyright statement, signed by the author(s), whereby the author(s) agrees that the copyright in the work shall vest with the journal.
- Each author will receive an acknowledgement of receipt of their submission from the journal shortly after submitting.

## TIMELINE OF THE EVENT

Release of themes & Call for Papers	July 23, 2024
Deadline for submission of papers	August 18, 2024
Intimation of shortlisted papers	September 20, 2024
Inaugural Ceremony & Panel Discussion	October 5, 2024
Paper Presentation & Award Ceremony	October 6, 2024



# AWARDS

The winner(s) shall receive a cash prize of INR 25,000; internship opportunities with IndusLaw and SCC-Online; along with certificate(s) of merit.

The first runner(s)-up shall receive a cash prize of INR 15,000; an internship with IndusLaw; along with certificate(s) of merit.

The second runner(s)-up shall receive a cash prize of INR 10,000 along with certificate(s) of merit.

The top six entries will be published in the upcoming volume of the Journal (Vol. VII, Issue 2).

The top 15 entries shall receive a certificate of merit from the organizers.

All the entries shall receive a certificate of participation.

\* Please note that the internal policies of the IndusLaw and SCC-Online will apply in awarding the internships and they reserve the right to the final decision.



In case of any queries, kindly drop an email at [journal.governance@gmail.com](mailto:journal.governance@gmail.com) or contact

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